Disposal of Immovable Property by Muslims in the Union Territory of Delhi

1778. SHRI KHURSHED ALAM KHAN: SHRI S. A. HASHMI: SHRI IBRAHIM KALANIYA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the members belonging to Muslim community of Union Territory of Delhi are required to produce documentary evidence of their being Indian nationals whenever they wish to dispose of any immovable property;
- Ob) whether it is also a fact that the Sub-Registrars refuse to register the sale deeds unless documentary evidence is produced by them; and
 - (c) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). With a view to checking the illegal transfer of funds outside the country by non-residents, the Ministry of Finance had issued instructions on 9th June, 1961, to all the State Governments that they should satisfy themselves about the nationality of sellers of immovable property before registering the transfer thereof. In Delhi, the proof of nationality is demanded in doubtful cases only from a vendor Irrespective of the community to which he belongs. With a view to avoiding hardship to Muslims the Delhi Administration instructed the Sub-Registrars that if a Muslim producing sales documents for registration was in possession of a certificate of being a nonevacuee or held an Indian Passport, he might not be required to produce any other certificate of nationality. With the enactment of the Foreign Exchange Regulation' Act, 1973, which contains specific provisions for regulating nonresident properties in India, the instructions of 1961, referred to above

have become redundant and the Ministry of Finance is taking action to rescind the same.

Scheme for Opening Brewery andDistillery Plants in the UnionTerritory of Delhi

- 1779. SHRI O. P. TYAGI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government's attention has been drawn to the news-item which appeared in the 'National Herald' of 27th September, 1974, to the effect that the Delhi Administration has forwarded a scheme to the Central Government for opening one brewery and one distillery plants in the public sector;
- (b) whether the Delhi Administration has requested the Central Government for opening six shops for the sale of Indian made foreign liquor and has also asked for the sanction of funds for the said scheme; and
- (c) if so, what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS OSHRI F. H. MOHSIN): (a) and (b). Yes, Sir.

(c) The proposals are under consideration.

Investment of Black Money in Film Industry

- 1780. SHRI O. P. TYAGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether it is a fact that black money is invested in the film industry mainly in the production and distribution of films; and
- (b) if so, what steps have been taken for controlling the use of unaccounted money in film industry?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM